

SECTION IV B

Listed on 15.09.2015  
IN THE SUPREME COURT OF INDIA Court No. 2  
CIVIL APPELLATE JURISDICTION Item No. 9

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 10039 OF  
2014

WITH PRAYER FOR INTERIM RELIEF

Rajinder Kumar ...Petitioner(s)

Versus

State of Haryana & Anr. ...Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 04.04.2014 when the Court was pleased to pass the following order :-

"Delay condoned.  
Issue notice limited to the question  
of quantum of punishment."

Accordingly, show cause notice was issued to both the respondents through Registered A.D. Post on 24.06.2014. Mr. Sanjay Kumar Visen, Advocate has filed vakalatnama & counter affidavit on behalf of both the respondents. Copies of counter affidavit have been included in the SLP paper books.

Service of show cause notice is complete.

The matter above mentioned was lastly listed before the Ld. Registrar on 19.03.2015 when the following order was passed :-

"Counter affidavit of both  
respondents has come on record.

Matter is complete. Registry to  
process for listing before the Hon'ble  
Court as per rules."

The matter is listed before the Hon'ble Court with this office report.

Dated this the 14th day of September, 2015.

ASSISTANT REGISTRAR

Copy to: Mr. Satyendra Kumar, Advocate.  
Mr. Sanjay Kumar Visen, Advocate.

ASSISTANT REGISTRAR

Rajesh